

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2572
ANSWERED ON:08.08.2000
HEARING IN RAPE CASES
BHAWANA GAWALI (PATIL)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether at present the rape victims have to face disgraceful situation during the process of hearing of rape cases;
- (b) if so, whether the Government propose to bring a comprehensive bill regarding hearing the cases of rape in a confidential manner;
- (c) if so, the salient features of the proposed bill; and
- (d) the time by which it is likely to be introduced?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D. SWAMI)

(a) to (d): In view of the existing provisions under section 327 of Code of Criminal Procedure, 1973 for conducting trial of rape cases in camera as also to prevent the printing or publishing of any matter relating to such trials, there is no legislative proposal in this regard.